

following the Supreme Court verdict due to non-compliance of the environmental norms. Because of this, Thousands of workers now are not getting any job in those mines.

So, I want to urge upon the Government of India to request the Supreme Court again to give a Stay Order in this case from six months to one year so that the mine owners, both in the private sector and public sector, fulfil the environmental norms during this period and that thousands of workers get their job and earn their livelihood ...*(Interruptions)*

[Translation]

MR. DEPUTY SPEAKER : If so many members speak simultaneously then it will not be proper. Two names Shri Bhanu Pratap Singh Verma and Shri Ashok Kumar Pradhan, and attached with Shri Sukdeo Paswan.*(Interruptions)*

SHRI SUKDEO PASWAN : Mr. Deputy Speaker Sir, through you I want to say that on the occasion of Dr. Bhimrao Ambedkar's centenary celebrations the Government of India had decided to construct Dr. Ambedkar memorial on 26 Alipur Road, where he lived. The then Prime Minister of India has agreed to it and the Government had assured the House that provision for necessary funds have been made for requiring land for the purpose. Dr. Ambedkar Foundation has been demanding for additional funds for acquiring the land. On this, questions have been asked in the Lok Sabha twice. This matter has come up eight times before the Assurance Committee. During 1995-96 a provision of Rs. 10 crores was made by the Planning Commission to acquire the land. The Minister of Welfare has made no arrangements in this regard with Delhi Administration, therefore, the funds have lapsed. If arrangement of Rs. 10 crores is not made by 31 March, 1997 then the funds would again lapse. Hon'ble Minister of Welfare should take immediate steps for withdrawal of funds so that the work at Dr. Bhimrao Ambedkar Memorial, 26, Alipur Road, Delhi could be started immediately. When the funds had been arranged earlier then why has this work not been completed yet? I would like to have an assurance from the Government that the funds would be released by 31 March and the work would definitely be started.

SHRI ASHOK PRADHAN. (Khurja) : I also want to attract the attention of the House towards this issue raised by Hon'ble Member. An amount of eight crore rupees was allocated for the purpose during 1995-96. After that 10 crore rupees were given. I want to know that on the death of certain leaders their memorials were constructed within few days and not in years or months. Work is done by installing fog light. But Baba Saheb whose principles are followed by this House and this country. His memorial has not been constructed till date. It is really very sad. Delhi Government have been constantly demanding that we have to give notice for acquisition and for this purpose funds should be given by the Union Government. The Union Government have not given any funds for this purpose. This provision got lapsed twice .

Mr. Deputy Speaker, Sir, through you I want to say that Government should have a time limit so that this memorial is constructed within a specified time schedule because he was a saviour of the poor and this is what is happening. Where memorials with large lights were constructed for other leaders. This Government is for poor people. They have leaders who are Dalit leaders and claim to be well wishers of dalits but they are silent on this issue they tell lies before the people and mislead the people. So, I want to say that this work should be completed within a time limit.

SHRI BHANU PRATAP SINGH (Jalaun) : Mr. Deputy Speaker Sir, I am very thankful to you for giving me an opportunity to speak during Zero Hour. I agree with the statements made by Shri Ashok Pradhan and Shri Ram Vilas Paswan and I want to say that the Ministry of Welfare, Government of India had earmarked provision of Rs. eight crore in the last budget for the construction of a national memorial for Baba Saheb Ambedkar but the officers in the Central Government took no action and this money got lapsed. Now, this year, again a provision of Rs. 10 crore has been made. I demand that this amount of rupees 10 crores should be immediately handed over to Delhi Government*(Interruptions)*

SHRI MANOJ KUMAR SINHA (Ghazipur) : Mr. Deputy Speaker Sir, this is a very important issue.

MR. DEPUTY SPEAKER : All issues are important. I will call all of you one by one.

SHRI MANOJ KUMAR SINHA : Mr. Deputy Speaker, Hindu University is closed for the last one month and students are agitating there.

[English]

SHRI T. GOVINDAN (Kasargoda) : Mr. Deputy-Speaker, Sir, Hindustan Latex is one of the most nationally famous and prestigious Public Sector Undertakings. Its contribution is laudable. Its achievements can be seen in the field of population control.

The Company started in 1966. Now it is functioning with a work strength of 2,000. It is topmost in the production of contraceptives. Hindustan Latex supplies its products mainly to the Government at a minimum price of 3 paise each. This helps immensely the Government of India to propagate the birth control objectives even though the birth rate in our country has not yet come down.

There is a recent move of the Government of India to disinvest 74 percent of its share worth Rs.13.64 crore. This will surely lead our famous Hindustan Latex in the hands of greedy private capital. Not to say more, the private capital is an instrument of only making profit. This will affect the cause of national birth control. For the past five years, our nation experienced the bad results of disinvestment and unprecedented corruption. So, the entire patriotic people of our country are against this disinvestment. It will harm national economy and our cherished national cause.